

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 14th day of March, 2001

C O R A M:- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Orginal Application No. 593 of 1999

Sultan Ahmad S/o Mustaq Ahmad a/a 55 years
Mohalla- Patia Para, Chandpur, Bijnor.

.....Applicant

Counsel for the applicant:- Sri K.P. Singh

V E R S U S

1. Union of India through the Secretary,
Department of Post, Government of India,
New Delhi.

2. Superintendent of Post Offices, Bijnor Division,
Bijnor- 246701, U.P.

.....Respondents.

Counsel for the respondents:- Km. Sadhna Srivastava

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

The dispute raised in this case under section 19 of the Central Administrative Tribunal's Act, 1985, is with regard to date of birth. The applicant joind in the service under the Postal Department as Runner on 07.03.1981. The date of birth mentioned in the service record was 05.05.1939. The claim of the applicant is

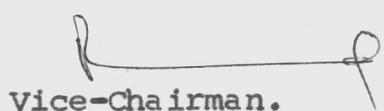
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that correct date of birth of the applicant is 01.05.1944. He claimed the correction of date of birth which was rejected by order dt. 16.03.1999 aggrieved by which, this O.A has been filed. In support of the claim of the applicant, learned counsel for the applicant has placed before me a document (Annexure A- 2) which is list of candidates who were asked to appear in the examination for Group 'D' post. In the document, the date of birth of the applicant has been mentioned as 01.05.1944, but no reliance ~~has~~ ^{or can} been placed on such document which was prepared by some body else and there ~~was~~ ^{is} no authentication given by any competent authority that the figures mentioned above are based on record.

2. Second submission of learned counsel for the applicant is that before joining as Runner, he worked as Boy Messenger from February, 1959 to April, 1962. However, this fact has been disputed by the respondents and denied. Alongwith the counter affidavit respondents have filed the Bio-Data of the applicant which was placed on record at the time of joining ~~in~~ the service. In the Bio-Data; it has been mentioned that applicant has passed 8th class and date of birth is 05.05.1939. This document has been signed by the applicant.

3. From the material on record it is difficult to accept the claim of the applicant. I do not find any merit in the case and is accordingly dismissed.

4. There will be no order as to costs.


Vice-Chairman.